

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 303 OF 2016

&

IA NO. 633 OF 2016

Dated: 17th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jindal Stainless (Hissar) Ltd.

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Devashish Marwah

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. Raheel Kohli for R.3

ORDER

Admit. Issue notice. Mr. Nishant Ahlawat takes notice on behalf of Respondent No.1 and Mr. Raheel Kohli takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 27.03.2017. Dasti, in addition, is permitted.

List the matter on **27.03.2017**. Learned counsel for the Respondents may file reply on or before 15.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.03.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson